



2026:AHC:51827

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3384 of 2026

Sarvesh Kumar And 2 Others

.....Petitioner(s)

Versus

Union Of India And Another

.....Respondent(s)

Counsel for Petitioner(s)	: Ram Krishna Mishra, Suresh Chand Yadav
Counsel for Respondent(s)	: A.S.G.I., Navaneet Chandra Tripathi

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

Heard Sri Ram Krishna Mishra, learned counsel for the petitioners and Sri N.C. Tripathi, learned counsel for the respondents.

Sri Ram Krishna Mishra, learned counsel for the petitioners, as per the instructions received from his clients has made a submission at bar that he does not wish to press the writ petition in so far as relief (a) to prayer is concerned, wherein, challenge has been raised to the order dated 28.11.2011 removing the father of the petitioner from service as well as the order dated 4.8.2023. He confines his relief for consideration of his claim to provide family pension, final payment of DCRG, GPF/GIS, leave encashment risk fund and other benefits. The petitioners claim to be the legal heirs of the deceased Lal bahadur, who was working with the respondents.

Submission is that though the services of the father of the petitioner was terminated but admissible dues are liable to be paid to the petitioners.

Therefore, learned counsel for the respondents submits that the claim of the petitioner needs adjudication at the first instance by the respondent no.2.

Considering the submissions so made across the bar and bearing in mind the overall facts and circumstances of the case, the petition stands disposed of requiring the petitioners to prefer a comprehensive representation along with self attested copy of the writ petition and

certified copy of the order passed today, before the respondent no.2, who shall thereafter, consider the claim of the petitioners for DCRG, GPF/GIS, leave encashment risk fund and other benefits within a period of 4 months.

With the aforesaid observations and directions, the writ petition stands disposed of.

Needless to point out that the competing claims shall also be considered.

(Vikas Budhwar,J.)

March 12, 2026

S.A.